23 Statement by *[RAJYA SABHA]* M THE DEPUTY CHAIRMAN:

I am not suppressing

DR. JINENDRA KUMAR JAIN: My point is here & is a glaring example.

श्री राम प्रवधेश सिंह : इस बात की करायेंगे मंत्री जी किं 21 भौ **জা**'ৰ रुपया जिरला ने दिया अपनी करोड एजेंसी को ग्रीर एम.एम.सी. को ग्रीर मरकार से लिया 80 करोड़ रुपया एक काम के लिये। अपना कुछ काम नहीं किया केवल पेपर्स ट्रांसफर किया। बहुत सीरियस चार्ज है। 59 करोड़ मह 🗌 मोमला है और मंत्री जी इसको 4π⊺ रिजेक्ट कर रहे हैं। (व्यवधान) ग्राप कहिए कि आप इसकी ज च करायेंगे ?

SHRI RAJ MOHAN GANDHI:

Madam Deputy Chairman, the honourable Minister was good enough to say that he had appointed a man of independence and integrity and I believe he also gave the name though we could not hear it on this side. Has he set a time-limit for the result of the inquiry ?

SHRI DINESH GOSWAMI:

Well, the name I gave was Mr. Lavoraj Kumar who was a former Petroleum Secretary. Though I have not given a time-limit, I will ask him to give his report as soon as possible.- So far as Mr. Ram Awadhesh Singh's question is concerned, I have told him, if he brings to my notice specific cases, I will look into them.

SHRI RAM AWADHESH SINGH: I have given them in the notice itself.

SHRI KAMAL MORARKA: Mr. Lavraj Kumar is the same person who was involved in the Kuo Oil scandal and he was indicted by the PAC. How can he do an independent inquiry? I am surprised. You can appoint a person with a better record. THE DEPUTY CHAIRMAN: The Questionis over. Now, Statement by Minister Correcting answer to Questions.. (*interruptions*) That is over. I say the Question Hour is over now. Please take your seat. (*Interruptions*) The question is over. I am not permitting. Nothing is going on record which you are saying. Take your seat.. (*Interruptions*)

SHRI DIGVIJAY SINGH (Bihar): Mr. Lov Kumar is a no-torous man and he should not be allowed to be the chairman of the inquiry... (*Interruptions*)

STATEMENT BY MINISTER

Correcting the reply given in the Rajya Sabha on the 7th May, 1990 to UnStarred Question 275 regarding Committees on Drug Issues.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): I beg to lay on the Table a Statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 7th May, 1990, to UnStarred Question 275 regarding Committees on Drug Issues. [Placed in Library. *See* No. LT—1147/90]

Correcting the reply given in the Rajya Sabha on the "30th May, 1990 to UnStarred Question 2326, regarding arrest of Swami Saroopa-nand Saraswati.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Madam, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 30th May, 1990, to UnStarred Question No. 2326, regarding 25

arrest of Swami Saroopanand Saraswati. [Placed in Library *See No.* LT—1148/90]

THE DEPUTY CHAIRMAN Now, Papers to be laid on the Table

PAPERS LAID ON THE TABLE

Report (1st April, 1989 to 30th September, 1989) of the Coir Board Cochin.

उद्योग मंत्री (श्री अज्ञति लिह): महोदभ मैं कथर उद्योग अधितियम, 1953 को धारा 19 के अधीन 1 अप्रैल: 1989 से 30 सितम्बर: 1989 तक को अवधि के लिए कयर बोर्ड, कोचीन के अर्धवाधिक प्रतिवेदन को एउ प्रति (अंग्रेजो तथा हिन्दी में) सभा पटल भर रखता हूं। [पुस्त कालय में रखो गई। देविए सं० एल० टो० 1108/90]

Report (1933-89) of the Commissioi of Railway Safety, Lucknow.

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN) : Madam I lay on the Table a copy (in English and Hindi) of the Report of the Commission of Railway Safety, Lucknow for the year 1988-89. [Placed in Library. *See* No. L.T.—1112 A/90].

- I Administration Report (1988-89) of the Delhi Transport Corporation and related papers.
- II. Delhi Motor Vehicles Taxation (Amendment) Rules, 1989.
- III. Notification of the Directorate of Transport, Delhi Administration.

KRISHNAN) : Madam, I lay on the Table—

- 1. (1) A copy.each (in English and Hindi) of the following papers under subsection 3 of section 35 of the Road Transport Corporation Act, 1950 :---
 - (i) Annuald Administration Re-part of the Delhi Transport Corporation for the year 1988-89.
 - (ii) Review by Government on the working of the Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the paper mentioned at (i) above. [Placed in Library. *See* No. LT-1117/90 for (1) and (2)]
- II. A copy (in English and Hindi) of the Directorate of Transport Delhi Administration Notification No. SECE (3)/89/Tpt/171 dated the 25th January, 1990 publishing the Delhi Motor Vehicles Taxa tion (Amendment) Rules, 1989.
- III. A copy (in English and Hindi) of the Directorate of Transport Delhi Administration Notifica tion No. SECE (3)/90/Tpt/88 da ted the 25th January, 1990 noti fying the date of enforcement of the Delhi Motor Vehicles Taxation (Amendment) Act, 1989. [Placed in Library. See No. LT-1146/90 for II and III]
- I. Report and Accounts (1988-89) of the Pharmacy Council of India New Delhi and related papers.
- II. Report and Accounts (1988-89) of the Central Council of Indian Medicine, New Delhi and related papers.
- III Report and Accounts (1988-89) of fife Central Council for Re-

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